AMENDMENTS IN THE DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications of the Ministry of Rehabilitation publishing further amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (i) Notification G.S.R. No. 881|R. Amdt. XLV, dated the 23rd July, 1960. [Placed in Library. See No. LT-2311/60.]
- (ii) Notification G.S.R. No. 1057/R. Amdt. XLVI, dated the 31st August, 1960. [Placed in Library. See No. LT-2408/60.]
- (iii) Notification G.S.R. No. 1199/R. Amdt. XLVII, dated the 28th September, 1960.
- (iv) Notification G.S.R. No. 1341/R. Amdt. XLVIII, dated the 31st October, 1960.
 - (v) Notification G.S.R. No. 1360/R. Amdt. IL, dated the 8th November, 1960.
- (vi) Notification G.S.R. No. 1404/R. Amdt. L, dated the 17th November, 1960.

[Placed in Library. See No. LT-2480/60 for (iii) to (vi).]

THE INDIAN ADMINISTRATIVE SER-VICE (PROBATION) AMENDMENT RULES, 1961

THE DEPUTY MINISTER OF RAIL-WAYS (SHRI SHAH NAWAZ KHAN): Sir, on behalf of Shri B. N. Datar, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 42, dated the 7th January, 1961, publishing the Indian Administrative Service (Probation) Amendment Rules, 1961. [Placed in Library. See No. LT-2655/61.]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDI-TURE OF THE CENTRAL GOV-ERNMENT ON RAILWAYS IN 1960-61

THE DEPUTY MINISTER OF RAIL-WAYS (SHRI SHAH NAWAZ KHAN): Sir, I beg to lay on the Table a Statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Rail-ways in the year 1960-61.

NOMINATION TO THE GENERAL ASSEMBLY OF THE INDIAN COUNCIL FOR CULTURAL RELATIONS

MR. CHAIRMAN: I have to inform Members that I have nominated Dr. H. N. Kunzru to be a member of the General Assembly of the Indian Council for Cultural Relations.

LEAVE OF ABSENCE TO SHRI ANSARUDDIN AHMAD

MR. CHAIRMAN: I have to inform Members that the following letter dated the 6th February, 1961, has been received from Shri Ansaruddin Ahmad:—

"I beg to state that I am suffering from bronchitis and some other ailments and have become very weak. I am advised by my medical man not to put myself to exposure and be rested. In this position, I apprehend that if I take the long train journey in this cold weather to New Delhi to attend the session of the House, which commences on the 14th instant, I may become worse. I, therefore, crave your indulgence and that of my colleagues in the House to excuse me for absence for the whole of this session. I pray for leave of absence for this session and hope that this prayer will, in consideration of my weak health, be granted."